



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

(CIRCUIT BENCH AT SHIMLA)

O.A.NO.063/00427/2019

Chandigarh, this the 27TH day of February, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. NAINA JAYASEELAN, MEMBER (A)**

Gokul Chand S/o late Sh. Chatru Ram, R/o Village Kashyar, P.O. Shakrah, Tehsil 7 District Shimla, H.P. Pin-171008, Age 61 years, Group D.

Applicant

(BY: MR. JAGAN NATH, ADVOCATE)

Versus

1. Union of India, Prasar Bharti (India's) Public Service Broadcaster Prasar Bharti house, Copernicus Marg, New Delhi-110001 through its Principal Secretary
2. Director Prasar Bharti Durdarshan Kendra, Shimla-4, H.P.-171004.

(BY: MR. ANSHUL BANSAL, ADVOCATE)

3. Sh. Rajesh Kumar at present functioning as Drawing and Disbursing Officer Prasad Bharti Durdarshan Kendra Shimla-4, H.P. Pin-171004.

(BY: NONE)

Respondents



O R D E R(Oral)
[HON'BLE SANJEEV KAUSHIK, MEMBER (J)]

1. The amount of Rs.4,87,000/-, has been withheld by respondents, out of leave encashment of the applicant, relating to a bank guarantee executed by the applicant in favour of one Harish Chauhan who obtained loan from H.P. State Co-operative Bank, Shimla, authorising the DDO to deduct the payment in case of default made in repayment by borrower, on written demand of the Bank till total liquidation of the loan with interest.
2. In view of the applicant's own undertaking to the respondents to deduct the amount from the pay in case of default in repayment of loan money, he cannot agitate the matter before this Court.
3. The O.A. is accordingly dismissed as not maintainable. No costs.

(NAINA JAYASEELAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Place: SHIMLA
 Dated: 27.02.2020

HC*